



2026:AHC:14473

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1624 of 2026

Amar Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bhanu Pratap Singh
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri Azad Rai, learned counsel for the respondent no.5 and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.3-Up-Ziladhikari, Chail, District Kaushambi to decide recall/restoration application dated 12.08.2025 against the ex-parte order dated 18.03.2017 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of three months but

without granting unnecessary adjournment unless there is no legal
impediment.

January 20, 2026
Pramod Tripathi

(Prakash Padia,J.)